

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2013

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of the dispute between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power Holding Company Limited.

Date of hearing : 29.10.2013

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondents : Bihar State Power Holding Company Limited
State Load Despatch Centre, Patna

Parties present : Shri Anushree Baudhani, Advocate for the petitioner
Shri S.K.Sharma, KBUNL
Shri M.K.V Rama Rao, KBUNL
Shri Ajay Dua, KBUNL
Shri Rohit Chhabra, NTPC
Shri A.K.Choudhary, NTPC
Shri Mohit Shah, Advocate, BSPHCL
Ms Shilpi Shah, Advocate, BSPHCL

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the arguing counsel in the matter Shri M.G.Ramchandran, Advocate is not available due to personal difficulty and requested to adjourn the matter. Request made by learned proxy counsel was allowed by the Commission.

2. The petition shall be listed for hearing on 6.12.2013.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)